

(d) and (e). A Committee constituted by the State Government under the chairmanship of the Divisional Commissioner, Hoshangabad had *inter-alia* given a suggestion that the law should be made more stringent. This is being examined.

[English]

Illegal Entry of Foreigners into India

473. SHRI SHARAD DIGHE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Union Government are examining the potential danger of foreigners crossing the borders to settle down in India and demand voting rights; and

(b) if so, whether any instructions are issued or are proposed to be issued by Government to border States to submit reports in this regard and also to take permanent steps to prevent foreigners from illegally entering the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) and (b). India has a long Land border. Having regard to this the possibility of illegal crossing of foreigners into India cannot be ruled out. However, there have not been any reports from border States in regard to the potential danger of large scale infiltration of foreigners from across the borders. There exist standing instruction with the State Governments to expel/push back the infiltrants as soon as they are detected at the borders. Action is also taken under the Foreigners Act, 1946 against all those foreign national who are found to be staying in India illegally.

Reappointment of Retired Officers as Consultants in Planning Commission

474. DR. T. KALPANA DEVI : Will the Minister of PLANNING be pleased to state :

(a) whether there is a practice in the Planning Commission to appoint retired officers as consultants;

(b) if so, the number of retired officers

appointed by the Planning Commission as consultants during the last three year;

(c) the criteria and terms and conditions of their appointment; and

(d) the number of retired officers and other specialists serving the Planning Commission at present as consultants ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA) : (a) Yes, Sir. They are appointed as non-official Consultants.

(b) 17.

(c) They are appointed as non-official consultants for undertaking specific studies which are of current interest to the Planning Commission, on a monthly consolidated fee upto Rs. 2500 for whole-time and Rs. 2000 per month for part-time, consultants. They are not entitled to any other allowances or Government accommodation, telephone etc. However, they are entitled to pensionary benefits, in addition.

(d) Total number of non-official Consultants as on date is 16, out of whom 11 are retired Government servants.

Proposal to Prevent Pollution

475. SHRI BALASAHEB VIKHE PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that a Seminar to prevent pollution in air, water and noise in the country was organised at Naupada, Thane (Maharashtra) during the last week of December, 1985 wherein participants emphasised certain remedial steps to be taken to prevent pollution;

(b) if so, details therefor; and

(c) the reaction of Government thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) to (c). Information is being collected and will be laid on the table of the Sabha,